

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 2210  
TO BE ANSWERED ON 01<sup>ST</sup> JANUARY, 2019**

**AMENDMENT IN DRUGS AND COSMETICS ACT, 1940**

**2210. SHRI C.M. RAMESH:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether Government is planning to amend the Drugs and Cosmetics Act, 1940 to provide compensation to patients for faulty medical devices sold by a manufacturer or importer and the details thereof; and

(b) by when Government proposes to bring a suitable legislation so that patients who were victims of such negligence are compensated, and also to act as a deterrent for those manufacturer/importer, and the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): The Government has no proposal to amend the Drugs and Cosmetics Act, 1940.

This matter has been deliberated in 81<sup>st</sup> meeting of Drugs Technical Advisory Board held on 29<sup>th</sup> November, 2018 and the Board has decided on constitution of a sub – committee.